

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 207 of 2017 &
IA No. 791 of 2017**

Dated: 3rd May, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Sri Murralli M. Baaladev Appellant(s)

Vs.

The Karnataka Renewable Energy Development Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Ujjal Banerjee
Mr. Akash Khurana

Counsel for the Respondent(s) : Mr. G.S. Kannur
Mr. Nithin
Ms. Arunima Singh
Mr. Rajat Sabu for R-1 & R-2

ORDER

IA. No. 791 of 2017

(Appln. for filing additional documents.)

We have heard learned counsel for the parties. With the consent of the parties and for the reasons stated in the application, the application is allowed.

APPEAL NO. 207 OF 2017

List the matter on **19.07.2018**.

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**